

12.00 hrs.

RE: MOTION FOR ADJOURNMENT
AND CALLING ATTENTION
NOTICES

Mr. Speaker: I have received a notice of an adjournment motion as well as calling-attention notices from several hon. Members. Because the calling-attention notices are also from the same hon. Members, I will allow these to be answered. The hon. Prime Minister would make a statement at 12.30 P.M.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ARTICLE 359 OF THE
CONSTITUTION

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, on behalf of Shri Lal Bahadur Shastri, I beg to lay on the Table a copy of Notification No. G.S.R. 1510 dated the 11th November, 1962, under clause (3) of article 359 of the Constitution, publishing an amendment to Order No. G.S.R. 1464 dated the 3rd November, 1962, issued by the President under clause (1) of the said article. [*Placed in Library, See No. LT-534/62.*]

Shri Hari Vishnu Kamath (Hoshangabad): Sir, it is welcome that the hon. Minister has implemented your directive and is placing the orders of the President on the Table of the Sabha, but in this connection may I also invite your attention and the attention of the House to article 354 of the Constitution. I do not know whether orders have been passed under that provision also and if orders have been passed under article 354 then clause (2) of that article requires that—

“Every order made under clause (1) shall, as soon as may be after it is made, be laid before each House of Parliament.”

If it has been made, I hope it does not need a reminder from me or a directive from you again.

Mr. Speaker: There is no need for issuing any new directive every day. The Government will take notice of it.

REPORTS OF TARIFF COMMISSION

The Minister of Supply in the Ministry of Economic and Defence Co-ordination (Shri Hathi): Sir, on behalf of Shri Manubhai Shah, I beg to lay on the Table a copy each of the following papers under sub-section (2) of section 16 of the Tariff Commission Act, 1951:—

- (i) (a) Report (1962) of the Tariff Commission on the continuance of protection to the Sheet Glass Industry.
- (b) Government Resolution No. 14(2)-TR/62 dated the 16th November, 1962 (together with its Hindi version).
- (c) Statement explaining the reasons why a copy each of the documents at (a) and (b) above could not be laid on the Table within the period prescribed in the said sub-section. [*Placed in Library. See No. LT-535/62.*]
- (ii) (a) Report (1962) of the Tariff Commission on the continuance of protection to the Plastics (Phenol Formaldehyd Moulding Powder) Industry.
- (b) Government Resolution No. 27(1)-TR/62 dated the 16th November, 1962 (together with its Hindi version). [*Placed in Library. See No. LT-536/62.*]
- (iii) (a) Report (1962) of the Tariff Commission on the continuance of protection to the Ball Bearing Industry.

(b) Government Resolution No. 18(i)-TR/62 dated the 16th November, 1962 (together with its Hindi version). [Placed in Library. See No. 537/62].

(iv) (a) Report (1962) of the Tariff Commission on the continuance of protection to the Non-Ferrous Metals Industry.

(b) Government Resolution No. 22(1)-TR/62 dated the 16th November, 1962 (together with its Hindi version).

(c) Notification No. 22(1)-T.R./62-I dated the 16th November 1962 issued under sub-section (1) of section 3A of the said Act (together with its Hindi version).

(d) Notification No. 22(1)-T.R./62-II dated the 16th November, 1962 issued under sub-section (1) of section 4 of the said Act (together with its Hindi version).

(e) Statement explaining the reasons why a copy each of the documents at a), (b), (c) and (d) above could not be laid on the Table within the period prescribed in the said sub-section. [Placed in Library. See No. LT-538/62].

ANNUAL ACCOUNTS OF EMPLOYEES' STATE INSURANCE CORPORATION

Shri Hathi: Sir, I beg to lay on the Table a copy of the Annual Accounts of the Employees' State Insurance Corporation for the year 1960-61 together with Audit Report thereon, under section 36 of the Employees' State Insurance Act, 1948. [Placed in Library. See No. LT-539/62].

STATEMENT ON FLOOD SITUATION

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): Sir, I beg to lay on the Table a statement on 2140 (Ai) LS.—3

the flood situation in the country. [Placed in Library. See No. LT-540/62.]

ANNUAL REPORT OF FILM FINANCE AND GOVERNMENT REVIEW THEREON

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Sir, I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Film Finance Corporation Limited, Bombay, for the year 1961-62 alongwith the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Corporation. [Placed in Library. See No. LT-541/62].

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 97 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Employees' Provident Funds (Amendment) Bill, 1962, which has been passed by the Rajya Sabha at its sitting held on the 15th November, 1962."

EMPLOYEES' PROVIDENT FUNDS (AMENDMENT) BILL

LAI'D ON THE TABLE AS PASSED BY RAJYA SABHA

Sir, I lay on the Table of the House the Employees' Provident Funds (Amendment) Bill, 1962, as passed by Rajya Sabha.